

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) The Government have not received any such request.

(b) Does not arise.

**Setting up of Second Press Commission**

\*124. SHRI K. LAKKAPPA:  
SHRI O. V. ALAGESAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are considering to set up a Press Commission again; and

(b) if so, the main reasons for the same?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Yes, Sir.

(b) It is now 25 years since the last Press Commission was set up. It is felt that the time may have come for another look at the basic issues that affect the quality and freedom of the press to see what steps are necessary to create conditions in which it, especially the language and regional press, can grow along healthier lines.

**Illegal Coal Mining by Private Operators in Jharia and Hazaribagh**

\*129. SHRI K. A. RAJAN:  
SIIRIMATI PARVATHI  
KRISHNAN:

Will the Minister of ENERGY be pleased to state:

(a) whether Government's attention has been drawn to the fact that the private operators have again entered coal mining in a very big way all over Jharia and Hazaribagh;

(b) whether the private individuals were prevented from coal mining after the enactment of the Nationalisation Act; and

(c) if so, the action taken against these private operators?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) to (c). With the coming into force of the Coal Mines (Nationalisation) Amendment Act, 1976, with effect from 29th April, 1976 all coal leases held in the country by private parties, except those held by companies, engaged in the production of iron and steel were terminated. However, from May 1977 onwards, a number of parties filed writ petitions, in the Supreme Court challenging the above mentioned Act and obtained stay orders. On the basis of these stay orders, the parties started mining coal in areas including Jharia and Hazaribagh. Subsequently, however, these stay orders were got modified in September and October, 1977, whereby the parties have been prevented from mining coal, although taking over possession of their mines in pursuance of the Coal Mines (Nationalisation) Amendment Act, 1976, has been stayed. Central Government have addressed the State Governments of Bihar and West Bengal to take appropriate action in the light of the latest stay orders of the Supreme Court. Necessary steps have also been taken to oppose the writ petitions both on points law and facts. The matter, is, thus, sub-judice.

मीसा के उपबन्धों का वापस लिया जाना  
और नजरबन्द लोगों को रिहाई

\* 131. श्री उपसेन :  
श्री एम० ए० हनान अलहाब:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने मीसा के सभी उपबन्धों को वापस ले लिया है और इनके अन्तर्गत नजरबन्द लोगों को रिहा कर दिया है ;

(ख) यदि नहीं, तो जेलों में, राजबवार, अभी तक कितने व्यक्ति नजरबन्द हैं !

गृह मंत्री (श्री चरण सिंह) . (क)  
श्रीर (ख) : मीसा के निरसन का प्रस्ताव सक्रिय रूप में विचाराधीन है। राज्य सरकारों को दी गई सलाह के अनुसार अधिकतर नजरबन्दियों को रिहा कर दिया गया है और 25-3-77 को 6851 नजर-

बन्दियों की संख्या घटकर 12-11-77 को 403 रह गई है जिसमें 388 विदेशी हैं जिन्हें देश से निकाला जाना है। राज्य-वार ब्यौरे सदन के पटल पर रखे गये विवरण में दिये गये हैं।

### विवरण

12-11-1977 को मीसा के अधीन नजरबन्द व्यक्तियों की संख्या का विवरण

राज्य/सब शासित क्षेत्र का नाम	भारत की रक्षा, भारत की सुरक्षा की दृष्टि से विदेशी शक्तियों के साथ भारत के सम्बन्ध के कारणों से नजरबन्द व्यक्तियों की संख्या।	राज्य की सुरक्षा/ लोक व्यवस्था बनाये रखने से संबन्धित कारणों से नजरबन्द व्यक्तियों की संख्या।	समुदाय को आवश्यक प्राप्तियों तथा सेवाओं को बनाये रखने से सम्बन्धित कारणों से नजरबन्द व्यक्तियों की संख्या।	किसी विदेशी की लगातार भीषणता को नियमित करने का प्रयत्न से उसके निष्कासन के लिए प्रयत्न करने विचार नजर- बन्द व्यक्तियों की संख्या	कालम 2, 3, 4 श्रीर 5 का जोड़
1. मध्य प्रदेश	—	—	—	1	1
2. महाराष्ट्र	—	11	—	—	11
3. मणिपुर	—	2	—	—	2
4. मेघालय	—	—	—	1	1
5. पंजाब	—	—	—	236	236
6. राजस्थान	—	—	—	146	146
7. तमिलनाडु	—	2	—	—	2
8. त्रिपुरा	—	—	—	2	2
9. पं० बंगाल	—	—	—	1	1
10. दिल्ली	—	—	—	1	1
जोड़	—	15	—	388	403